

CBI No. 354/2019

CBI VS. RAKESH TIWARI & ORS.

03.09.2020

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order Nos. 26/DHC/2020 dated 30.07.2020 & 322/RG/DHC/2020 dated 15.08.2020 and in compliance of order bearing No. 417/RG/DHC/2020 dated 27.08.2020.

Present: Sh. Om Prakash Ld. PP for CBI.

Ms. Astha Ld. Counsel for applicant.

Ld. PP for CBI seeks some more time to file the reply to the application of applicant seeking permission to travel abroad.

Put up for filing of reply on behalf of CBI and consideration of the above said application on **08.09.2020**.

In the meantime, Ahlmad is directed to get the case be scanned.

This order be uploaded by the Reader on the official website.

(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/03.09.2020

CBI Vs. K.N. Aithal & Ors.

C.C. No. 114/19 (11/15)

03.09.2020

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order Nos. 26/DHC/2020 dated 30.07.2020 & 322/RG/DHC/2020 dated 15.08.2020 and in compliance of order bearing No. 417/RG/DHC/2020 dated 27.08.2020.

Present: Sh. Om Prakash Ld. PP for CBI.

A-2 Ravi Malhotra, A-7 Romi Malhotra, A-15 Sandeep Jain and A-19 Vijay Grover are in person.

A-13 Jai Narain Saggu along with Sh. Rohan Diwan Advocate.

Sh. I. D. Vaid and Sh. Dhruv Sehrawat Ld. Counsel(s) for A-17 Khemraj Aggarwal and A-20 Ashutosh Aggarwal. Exemption applications of A-17 and A-20 have been sent through WhatsApp.

Matter is listed for Prosecution Evidence.

Directions have been received from the Hon'ble High Court of Delhi that the evidence shall be recorded only in ex-parte and uncontested matters where the same is required to be tendered by way of affidavit.

Let this matter be fixed for Prosecution Evidence on **23.09.2020**.

In the meantime, Ahlmad is directed to get the case file scanned.

This order be uploaded by the Reader on the official website.

(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/03.09.2020

CBI Vs. K.N. Aithal & Ors.

C.C. No. 115/19 (12/15)

03.09.2020

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order Nos. 26/DHC/2020 dated 30.07.2020 & 322/RG/DHC/2020 dated 15.08.2020 and in compliance of order bearing No. 417/RG/DHC/2020 dated 27.08.2020.

Present: Sh. Om Prakash Ld. PP for CBI.

A-2 Ravi Malhotra, A-6 Romi Malhotra, A-8 Mahesh Kumar and A-15 Sandeep Jain are in person.

Sh. I. D. Vaid and Sh. Dhruv Sehrawat, Ld. Counsel(s) for A-3 Khemraj Aggarwal. Exemption application of A-3 Khemraj Aggarwal has been sent through WhatsApp.

Matter is listed for Prosecution Evidence.

Directions have been received from the Hon'ble High Court of Delhi that the evidence shall be recorded only in ex-parte and uncontested matters where the same is required to be tendered by way of affidavit.

Let this matter be fixed for Prosecution Evidence on **23.09.2020**.

In the meantime, Ahlmad is directed to get the case file scanned.

This order be uploaded by the Reader on the official website.

(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/03.09.2020

CC No. 341/2019

CBI VS. MONISH MALHOTRA & ANR.

03.09.2020

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order Nos. 26/DHC/2020 dated 30.07.2020 & 322/RG/DHC/2020 dated 15.08.2020 and in compliance of order bearing No. 417/RG/DHC/2020 dated 27.08.2020.

Present: Sh. Om Prakash Ld. PP for CBI.

A-1 along with Sh. Ajit K. Singh Advocate.

A-2 along with Sh. Ashish Garg Advocate.

Part arguments advanced by Ld. Counsel for A-1 on his two applications. He seeks adjournment for addressing further arguments.

On request of the Ld. Counsel for A-1, let the matter be fixed for further arguments on two applications of A-1 on **08.09.2020**.

In the meantime, Ahlmad is directed to get the case file scanned.

This order be uploaded by the Reader on the official website.

(AMIT KUMAR)

Special Judge, PC Act, CBI-04,
RADC/ND/03.09.2020